

**HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD**

ROC.NO.1595/2022-B.SPL.,

DATED. 18 .04.2022

C I R C U L A R

While inviting attention to the High Court's Circular ROC.No.577/SO/1995, dated 10.04.1996, all the Unit Heads are informed that it is permissible for the officers in the cadre of District and Sessions Judges to avail 14 days of vacation permission during the Summer Vacation 2022, as per the turns given below.

The Unit Heads are requested to send the turn wise list of availment of 14 days of vacation permission by the officers in the cadre of District and Sessions Judges including Addl. District and Sessions Judges working in Fast Track Courts to the High Court, as per the dates given below.

The Unit Heads are requested to inform the availability of the regular Officers working as District and Sessions Judges who are available for being appointed as Vacation Civil Judges under Section 32(3) of Telangana Civil Courts Act, 1972 and also to send the **Consolidated turn wise list along with incharge arrangements** for the District and Sessions Judges and Addl. District and Sessions Judges seeking permission to avail vacation in each turn after taking the consent of each officer for making the necessary in-charge arrangements for Summer Vacation, 2022. The Unit Heads / Prl. District Judges are instructed to accord permission to the Senior Civil Judges and Junior Civil Judges working in their Unit for availment of Summer Vacation of 14 days and 11 days respectively in either of the two turns mentioned below:

PERIODS OF SUMMER VACATION, 2022

1) APPOINTMENT OF VACATION CIVIL JUDGES

I PERIOD - 02.05.2022 to 18.05.2022 (17 days)

II PERIOD - 19.05.2022 to 03.06.2022 (16 days)

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2) PERMISSION TO AVAIL SUMMER VACATION FOR 14 DAYS DURING THE YEAR 2022 FOR THE OFFICERS IN THE CADRE OF DISTRICT JUDGES AND SENIOR CIVIL JUDGES

I TURN - from 05.05.2022 to 18.05.2022 (14 days)

II TURN - from 20.05.2022 to 02.06.2022 (14 days)

(COMMON WORKING DAY ON 19.05.2022)

3) PERMISSION TO AVAIL SUMMER VACATION FOR 11 DAYS BY THE OFFICERS IN THE CADRE OF JUNIOR CIVIL JUDGES DURING THE YEAR 2022.

I TURN - from 12.05.2022 to 22.05.2022 (11 days)

II TURN - from 24.05.2022 to 03.06.2022 (11 days)

(COMMON WORKING DAY ON 23.05.2022)

Further all the Unit Heads/Prl. District and Sessions Judges are directed to follow the following norms while forwarding the names of officers being named as vacation Civil Judges and permission for availment of summer vacation for 14 days.

- (i) All the Unit Heads are requested to communicate the circular to all the Addl. District and Sessions Judges working in their District/Unit.
- (ii) The Unit Heads are requested to see that number of officers availing vacation permission during I turn and II turn be equal to the extent possible.
- (iii) All the officers in the cadre of Addl. District and Sessions Judges are directed to submit their consent to the concerned Prl. District and Sessions Judges/Unit Heads only and not to send to the High Court directly.
- (iv) Regular District Judges be nominated to be appointed as Vacation Civil Judges.
- (v) As per Section 32(3) of Telangana Civil Courts Act, 1972, the Vacation Civil Judges are not entitled for availment of any kind of leave/ public holiday, during their turn, unless permitted by the High Court in exigencies.

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- (vi) All the Officers are informed that the public holidays preceding or succeeding to the vacation turns cannot be tagged.
- (vii) The circular is placed in the High Court's official Web Site <http://tshc.gov.in> and the downloaded copy from the Web site is valid for further action.
- (viii) **The Unit heads are directed to send the consolidated turn wise list along with incharge arrangements in the following proforma to the High Court on or before 23.04.2022 by fax or email or any other source.**

PROFORMA**FOR APPOINTMENT OF VACATION CIVIL JUDGES DURING SUMMER VACATION 2022**

PERIOD	DATES	NAME AND DESIGNATION OF THE VACATION CIVIL JUDGE
I PERIOD	02.05.2022 to 18.05.2022 (17 days)	
II PERIOD	19.05.2022 to 03.06.2022 (16 days)	

VACATION PERMISSION FOR 14 DAYS, DURING SUMMER VACATION 2022

Sl. No.	Name and Designation of the Officer	Availment of I TERM Vacation Permission for 14 days	Availment of II TERM Vacation Permission for 14 days	OFFICER PLACED INCHARGE OF THE COURT
1.		05.05.2022 TO 18.05.2022		
2.			20.05.2022 TO 02.06.2022	

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REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.

2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. The Prl. Special Judge for CBI Cases, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.

6. **THE PRL. DISTRICT AND SESSIONS JUDGES:-**

Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar, and Warangal.

7. The Presiding Officers, Labour Courts – I, II and III, Hyderabad.
 8. The Secretary, High Court Legal Services Committee, High Court Buildings, Hyderabad.
 9. The Member Secretary, Telangana State Legal Services Authority, High Court Buildings, Hyderabad.
 10. The Chairman, Co-operative Tribunals, Hyderabad and Warangal.
 11. The Chairman, Industrial Tribunal-cum-Presiding Officers of Labour Courts, Godavarikhani Karimnagar District, and Warangal.
 12. The Chairman, Sales VAT and Tax Appellate Tribunal, Hyderabad.
 13. The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
 14. The III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
 15. The Chairman, Telangana State Waqf Tribunal, Hyderabad.
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